

IN THE INCOME TAX APPELLATE TRIBUNAL  
PUNE BENCH, 'A' PUNE – VIRTUAL COURT

BEFORE SHRI R.S. SYAL, VICE PRESIDENT AND  
SHRI S.S.VISWANETHRA RAVI, JUDICIAL MEMBER

आयकर अपील सं. / ITA No.1897/PUN/2019

निर्धारण वर्ष / Assessment Year : 2011-12

Mahavir Civil Engineering and Services Private Ltd., 131, Khandesh Mill Shopping Complex, Railway Station Road, Jalgaon – 425001 PAN : AAFCM5940D	Vs.	ACIT, Central Circle-1, Nashik
Appellant		Respondent

Assessee by None (Withdrawal Application)

Revenue by Shri S.P Walimbe

Date of hearing 30-08-2021

Date of pronouncement 30-08-2021

आदेश / ORDER

This appeal by the assessee arise out of the order dated 25-10-2019 passed by the CIT(A)-12, Pune in relation to the assessment year 2011-12.

2. Before us, the assessee has a filed letter dated 26-08-2021 seeking withdrawal of the appeal. The relevant contents of such letter reads as under:

*“With reference to the above we wish to inform you that we have preferred 2<sup>nd</sup> appeal against order of CIT(A)-12 Pune for A.Y.2011-12 dated 3<sup>rd</sup> December, 2019 (photocopy of form 36 enclosed). In this connection we wish to inform you that we have opted the above appeal under Direct Tax Vivad se Vishwas Scheme and discharged the liability towards payment of tax. The necessary procedure about the scheme has been followed. We have also obtained form-5 from PCIT-Nashik-1. We are enclosing herewith copy of Form-5 for your kind reference.*

*You are therefore requested to kindly take the above information on record and dispose the case in order to enable us to approach the jurisdictional AO for giving appeal effects for the same.*

*We hope you will do the needful and oblige.”*

3. The ld. DR did not raise any objection to the withdrawal of the appeal filed by the assessee. As such, the assessee is permitted to withdraw the appeal.

4. In the result, the appeal is dismissed as ‘withdrawn’.

Order pronounced in the Open Court on 30<sup>th</sup> August, 2021.

Sd/-  
**(S.S.VISWANETHRA RAVI)**  
**JUDICIAL MEMBER**

Sd/-  
**(R.S.SYAL)**  
**VICE PRESIDENT**

पुणे Pune; दिनांक Dated : 30<sup>th</sup> August, 2021  
सतीश /SB

**आदेश की प्रतिलिपि अग्रेषित/Copy of the Order is forwarded to:**

1. अपीलार्थी / The Appellant;
2. प्रत्यर्थी / The Respondent;
3. The CIT(A)-12, Pune
4. The PCIT, Central, Nagpur
5. DR, ITAT, ‘A’ Bench, Pune
6. गार्ड फाईल / Guard file.

**आदेशानुसार/ BY ORDER,**

**// True Copy //**

Senior Private Secretary  
आयकर अपीलीय अधिकरण ,पुणे / ITAT, Pune

		Date	
1.	Draft dictated on	30-08-2021	Sr.PS
2.	Draft placed before author	30-08-2021	Sr.PS
3.	Draft proposed & placed before the second member		JM
4.	Draft discussed/approved by Second Member.		JM
5.	Approved Draft comes to the Sr.PS/PS		Sr.PS
6.	Kept for pronouncement on		Sr.PS
7.	Date of uploading order		Sr.PS
8.	File sent to the Bench Clerk		Sr.PS
9.	Date on which file goes to the Head Clerk		
10.	Date on which file goes to the A.R.		
11.	Date of dispatch of Order.		